

**Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A. No.55/2016

Date of decision: 17.02.2020

**Hon'ble Mr. Suresh Kumar Monga, Member (J)
Hon'ble Mr. A. Mukhopadhyaya, Member (A)**

Ajay Kumar Sharma S/o Late Shri Shriniwas Sharma, aged around 28 years. R/o Town-Raja Khera, Ward No.25, Mohalla Naya Bass, Dholpur (Raj.).

...Applicant

(By Advocate: Shri Mukesh Agarwal)

Versus

1. Union of India through the Secretary, to the Government of India, Ministry of Communication (Dept. Of Post), Sanchar Bhawan, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Patel Marg, Jaipur (Raj.).
3. Superintendent of Post Offices, Postal Division, Dholpur.

...Respondents

(By Advocate: Shri Amit Kumar Gupta)

ORDER (ORAL)

Per: Suresh Kumar Monga, Member (J):

Shri Mukesh Agarwal, learned counsel for the applicant submitted that the applicant's case seeking appointment on compassionate grounds was declined by the respondents only on the ground that the applicant had secured 39 points against the prescribed minimum eligibility of 50 points. He further submitted that later on the respondents issued the revised guidelines vide letter dated 17.12.2015 (Annexure A/8) and minimum eligibility has been scaled down to 36 points and, therefore, the applicant has now become eligible to get appointment on compassionate grounds.

(2)

2. The fact as stated by Shri Agarwal with regard to revision of guidelines has not been disputed by Shri Amit Kumar Gupta, learned counsel for the respondents.

3. Learned counsel for the applicant submitted that the applicant may be given the liberty to file a representation to pursue his case in view of the aforesaid revised guidelines.

4. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application without entering into the merits of the case.

5. Accordingly, the O.A. is disposed of with the observations that if such representation is filed by the applicant within one month from the date of receipt of a certified copy of this order, the same shall be considered by the respondents in view of the aforesaid revised guidelines and a reasoned and speaking order shall be passed in accordance with law. If after such a consideration, the applicant is found eligible for appointment on compassionate grounds, then the same may be offered to him within a period of two months thereafter. No order as to costs.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

/kdr/